Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting due for 24.12.2009 but actually held on 07.01.2010

The Meeting No. 39/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 24.12.2009 but actually held on 07.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

(TEXTILES AND LEATHER ITEMS)

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MEETING NUMBER : 39/84-ALC3/2009 MEETING DATE : 24.12.2009

Online agenda cases

Case No.:1/26/84-ALC3/2009	Party Name:ORIENT FASHION	Meet No/Date:39/84-ALC3/2009	Status: Approved
	EXPORTS(INDIA) PVT.LTD.	24.12.2009	

HQ File :01/84/050/00107/AM10/	RLA File :05/24/040/00303/AM10/	Lic.No/Date:0510249142 11.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/60/2009-10/Hosy dated 06.01.2010 as detailed below: -

Export item	Import item	Quantity allowed.
Infant Dress made from	100% polyester yarn dyed	1.62 Sq. Metrs/Pc
	woven fabric, GSM-106+/-	
woven fabric, GSM-106+/-	10%	
10% with 100% polyester	100% polyester knitted	0.94 Sq. Metrs/Pc
knitted fabric, GSM-43+/-	fabric, GSM-43+/-10%	
10% (Style No. 681977)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/34/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Approved
HQ File :01/84/050/00161/AM10/		Lic.No/Date:0610016304 16.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 31 wherein the word (i) 'relevant' should be added and allowed on net to net basis with accountability clause.
- The item of import at S.No. 32 may be allowed on net to net basis with accountability clause. (ii)
- The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the (iii) SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		1	I I	Status: Withdrawn
3	HQ File :01/84/050/00132/AM10/	I	Lic.No/Date:0510249961 24.09.2009	

Decision: The Committee considered the case as per agenda and observed that this case has already been considered and approved by NC in its meeting held on 05.11.2009. Hence, it was decided to withdraw this case from agenda.

	Case No.:16/27/84-ALC3/2009	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Withdrawn
4	HQ File :01/84/050/00137/AM10/	Lic.No/Date:0510249998 25.09.2009	

Decision: The Committee considered the case as per agenda and observed that this case has already been considered and approved by NC in its meeting held on 05.11.2009. Hence, it was decided to withdraw this case from agenda.

	Case No.:17/27/84-ALC3/2009] 3		Status: Withdrawn
₅	HQ File :01/84/050/00138/AM10/		Lic.No/Date:0510250001 25.09.2009	

Decision: The Committee considered the case as per agenda and observed that this case has already been considered and approved by NC in its meeting held on 05.11.2009. Hence, it was decided to withdraw this case from agenda.

	Case No.:3/34/84-ALC3/2009	Party Name: TULIP CLOTHING PVT LTD	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Rejected
	HQ File :01/84/050/00158/AM10/	RLA File :32/24/040/00034/AM10/	Lic.No/Date:3210041587 27.10.2009	
6	applicant firm have neither forwa	ered the case as per agenda alongwinded calculation sheet nor CAD/CA of which it is not possible to compu	AM/Laymarker/Measurement/j	ustification for

RLA may take suitable consequential action accordingly.

Case No.:9/34/84-ALC3/2009	1 3	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Approved
HQ File :01/84/050/00164/AM10/		Lic.No/Date:0510252124 10.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

Export item	Import item	Quantity allowed.
Ladies vest made of 55%	55% linen 45% cotton dyed	7150 Sq. Metrs.
linen 45% cotton dyed	fabric, GSM-140+/-10%	
fabric, GSM-140+/-10% (Style No. 1342)		
(Style No. 1342)		
Ladies Top made of	100% polyester printed	67747 Sq. Metrs.
100% polyester printed	fabric, GSM-55+/-10%	
fabric, GSM-55+/-10% (Style No. 00251141)		
(Style No. 00251141)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Committee was constrained to reject.

Case No.:1/35/84-ALC3/2009	1 -	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Approved
HQ File :01/84/050/00169/AM10/	RLA File :05/24/040/00359/AM10/	Lic.No/Date:0510252434 12.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	Export item	Import i	tem			Quantity allowed.
	3/4 Sleeve Ladies Jacket	100%	cotton	yarn	dyed	8217 Sq. Metrs.
	made of 100% cotton yarn	woven	fabric,	GSM-	165+/-	
	dyed woven fabric, GSM-	10%				
- 11	165+/-10% (Style-C4192)					

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/35/84-ALC3/2009 Party Name:RICHA & CO Meet No/Date:39/84-ALC3/2009 Status: Deferred 24.12.2009

	HQ File :01/84/050/00170/AM10/	RLA File :05/24/040/00355/AM10/	Lic.No/Date:0510252436 12.11.2009	Def Date: 04.02.2010
_			12,11,2009	

Decision: The Committee considered the case as per agenda and observed that CAD submitted by the firm is not legible, in absence of which, it is not possible to compute the requirement of inputs. Hence, it was decided to call for the clear and legible copy of CAD from applicant firm to reconsider this case and defer the case for re-listing on 04.02.2010.

	1 3	0.4.10.0000	Status: Approved
HQ File :01/84/050/00171/AM10/	RLA File :05/23/040/00096/AM10/	Lic.No/Date:0510252524 12.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

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	S. No	Export item	Import item	Quantity allowed.
	No			
		Ladies Caftan made of	75% cotton 25%	9860 Sq. Metrs.
		75% cotton 25% polyester	polyester lace	
		lace bleached woven	bleached woven	

	fabric, GSM-120+/-10% (Style No. 702749)	fabric, GSM-120+/- 10%	
2	Ladies Caftan made of 75% cotton 25% polyester lace dyed woven fabric, GSM-120+/-10% (Style No. 702749)	polyester lace dyed woven fabric, GSM-	8590 Sq. Metrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/35/84-ALC3/2009	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Rejected
HQ File :01/84/050/00172/AM10/	RLA File :02/24/040/00155/AM10/	Lic.No/Date:0210133756 13.11.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/justification for seeking higher Qty., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.			
RLA may take suitable	consequential action accordingly.		

	Case No.:1/39/84-ALC3/2009	1	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Deferred
	HQ File :01/84/050/00199/AM10/	RLA File :35/24/040/00029/AM10/	Lic.No/Date:3510028513	Defer

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with those case (s) of applicant firm wherein NC has decided to visit the unit of the firm. The case stands deferred for re-listing on 18.02.2010.

Manually generated agenda cases

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Case No. 595	M/s Alpha Corporation, Ludhiana
NC39/10 dt. 24.12.2009	F.NO.1/84/162/146/AM09 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
3010060658 dt. 04.03.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Rajnish Behal, an authorized representative of the firm, who appeared for personal hearing alongwith relevant details in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting advised the applicant firm to submit the test report for yarn to show Qty. of oil in the yarn to compute the quantitative requirement of Oil in this case. Hence, it was decided to defer the case for re-listing on 04.02.2010.

Case No. 596	M/s Evinix Accessories Ltd., Faridabad	
NC39/10 dt. 24.12.2009	F.NO.1/84/162/942/AM01 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
051031660 dt. 07.02.20	001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought some extension of time for personal hearing. Hence, it was decided to give another personal hearing and defer the case for re-listing on 04.02.2010.

Case No. 597	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC39/10 dt. 24.12.2009	F.NO.1/84/162/717/AM09 -DES-V
Fixation of SION for Raw Cotton not carded or combed.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 14.01.2010.

Case No. 598	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC39/10 dt. 24.12.2009	F.NO.1/84/162/392/AM10 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
0210129865 dt. 30.09.	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 21.01.2010.

Case No. 599	Reference from Jt.DGFT, Kolkata
NC39/10 dt. 24.12.2009	F.NO.1/84/162/187/AM10 -DES-V
Regarding Policy Relaxation	on of General Note No. 14 of Textiles Product of DFIA
licences issued to seven di	fferent firms.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from AEPC are still awaited. It was therefore decided to defer the case for re-listing on 21.01.2010.

Case No. 600	M/s JCT Ltd., Phagawara	
NC39/10 dt. 24.12.2009	F.NO.1/84/162/380/AM09 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 04.02.2010.

Case No. 601	M/s JCT Ltd., Phagawara	
NC39/10 dt. 24.12.2009	F.NO.1/84/50/216/AM09 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 04.02.2010.

Case No. 602	M/s Fashion Accessories, New Delhi
NC39/10 dt. 24.12.2009	F.NO.1/85/50/67/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No.	
0510245786 dt. 14.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 28.01.2010.